IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.196/2017

In the matter of:

Pr. Commissioner of Income Tax, Delhi-6

.. PETITIONER

Vs.

Registrar of Companies

... RESPONDENT

SECTION:

Under Section 252

Order delivered on 11.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: -

For the Respondent/Corporate Debtor: For the Intervener

MA.

ORDER

Due to paucity of time arising out of sitting in the Special Bench, the matter was not able to be taken up. Hence, the same is adjourned to 13.12.2017.

(R. VÄRADHARAJAN) MEMBER (JUDICIAL)

Sd-

Surjit 11.12.2017